There hi is been no practice of appoint-ing stigative agencies or informer agencies ia connection with Economic Offences committed abroad. The question of sstablished procedure for this purpose does not, therefore arise

(b) and (c) Do not arise.

Authority Competent to take action under the Smugglers and Foreign exchange Manipulators Forfeiture of Property Act

2002. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

ie details of the authority competent to take action under the Smugglers and Foreign Exchange Manipulators Jorfeiture of Property Act;

- (b) the names of the personnel alongwith their designations who are functioning a* the mthority as on 31st March, 1987; and
- (c) the number of posts that are vacant and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI JAN"ARD HAN POOJARI). (a) The officers a ithorised to perform the functions of *t* ie competent authority under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 197(are competent to take action under that Act.

(b) Km. Usha Savara and Smt. M. Balasubnr nanian were performing the

f functions of the Competent Authority under the Act. Three more officers, namely S/Shri A N. Gupta, K. V. Rajan and P. P. Singh have also now been authorised to perform the functions of the Competent Authority.

(c) No post is vacant at present.

Property confiscated under the Smugglersand Foreign Exchange manipulatorsForfeiture of Property Act

2003. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased *to* state:

- (a) the details of persons alongwith the details of property confiscated un der the Smugglers and Foreign Ex change Manipulators Forfeiture ot Property Act during the last three years in the country; and
- (b) if no action has been teken against any body under the Act the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI JANARDHAN POOJARI): (a) The total number of orders of forfeiture made during the last three years, which have either become final or have not yet been decided in appeal or in any proceedings before the Courts, including orders allowing the affected person option *to* pay fine, in lieu of forfeiture is 98. In the following cases possession of forfeited properties was taken over during the last three years; —

S. No. Name of the person

Brief description of the property

1 BAMSIDHAR GOEL (HUF)

2 LA fE SHRT BHUPENDRA BAKSHI (LEGAL HEIR SMT. GURSHARAN KAUR)

SHItIRAMNATH HIRA GAWDE SHUT MOHD. HUSSAIN LOOTHA

J SHRI A. G. AGARWAL

Bank Account in Delhi.

(i) Movable Property (Deposit) (ii) House Property in Bombay.

Fishing Motor Vessel. Cash Rs. 34, 000/-.

Flat.